

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 5
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 03.07.2020

CORAM:

SH. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Sinha Shrey Nikhilesh & Mr. Nayan
Dubey, Advs.

For the RP

Mr. Rakesh Kumar & Ms. Preeti Kashyap,
Advs.

For the HDFC Bank

Mr. Vekas Garg, RP
Mr. Gurmeet Bindra, Adv.

ORDER

IA-2360/2020:-

Ms. Preeti Kashyap, learned counsel for the RP states that she has not received a copy of the present application. Learned counsel for the applicant is directed to serve a copy of the application upon the email id of the counsel appearing for the RP.

Learned counsel for the RP seeks time to file reply within ten days hereof. List the case thereafter by serving advance



copy upon the applicant. The applicant is directed to file rejoinder, if any within week after receiving the reply.

List on 28.07.2020.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

03.07.2020
Aarti

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (JUDICIAL)